

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHER ZONE AT CHENNAI**

ORIGINAL APPLICATION NO.75 OF 2021

Anoop
26/711C, Mambatta,
Kommeri, Kozhikode, Kerala – 673007.

...Applicant

Versus

State of Kerala
Through the Principal Secretary,
Room No.406, Annex II, Secretariat,
Thiruvananthapuram – 695001 & others

...Respondents

STATEMENT FILED ON BEHALF OF THE 3RD RESPONDENT

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INDEX

Sl. No.	Date	Description	Page No
1.	03.01.2021	Statement filed on behalf of the 3 rd Respondent	1-2

Dated at Chennai on this 3rd day of January, 2022


COUNSEL FOR 3RD RESPONDENT

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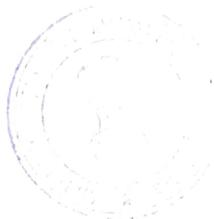
I. **RANI R.S.**, wife of Mr. R.Prabodh Chandran, aged about 45 years, working as Legal Officer, SEIAA at Thiruvananthapuram, do hereby solemnly affirm and sincerely state as follows:-

1. I am well acquainted with the facts of the case from the available records and I am authorized to file this Statement on behalf of the 3rd Respondent. I crave leave of the Hon'ble Tribunal to file this Statement.

2. It is submitted that the Hon'ble National Green Tribunal, vide Order dated 13.12.2021 had directed as follows:-

“Kerala State Environment Impact Assessment Authority (SEIAA-Kerala) as well as the concerned official respondents are directed to file their further action taken report on the basis of the observations made by the Committee.”

3. It is submitted that the SEAC received the Joint Committee Report vide Email dated 22.08.2021. The last SEAC Committee was held on 24th to 27th August, 2021 and this proposal could not be considered as the agenda was already decided. The SEAC has expired on 18.09.2021. Hence no action/deliberations could be decided based on the report.



Rani R.S.

RANI. R.S
Deputy Secretary to Govt. &
Legal Officer
State Environment Impact Assessment Authority
4th Floor, KSRTC Bus Terminal Complex
Thiruvananthapuram-1
Ph: 0471-2334262

4. It is further submitted that as and when the new Committee is constituted the same shall be placed on priority.

5. It is submitted that as the said Application is before SEAC, SEIAA cannot take any action on the same. It is also submitted that SEIAA has also expired on 18.09.2021. The list of members is already placed before MoEF for consideration and appointment.

Under the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass such order or orders as this Hon'ble Tribunal may deem fit and proper in circumstances of the case and thus render justice.

Dated at Chennai on this the 03rd day of January, 2022



3RD RESPONDENT

VERIFICATION

I, **RANI R.S.**, wife of Mr. R.Prabodh Chandran, aged about 45 years, working as Legal Officer, SEIAA at Thiruvananthapuram, do hereby verify that the contents of paras 1 to 5 are true to the best of my personal knowledge and paras 1 to 5 believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 03rd day of January, 2022



3RD RESPONDENT



RANI. R.S
Deputy Secretary to Govt. &
Legal Officer
State Environment Impact Assessment Authority
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